- (c) The following steps are being taken to enable the PSEs to improve performance:
  - (i) Financial and organizational restructuring.
  - (ii) Financial assistance for payment of salary and wages.
  - (iii) Assistance for manpower rationalization to improve productivity and competitiveness;
  - (iv) Assistance for securing orders.
  - (v) Capital investment support; and
  - (vi) Providing guarantee to raise money from market.

## Welfare of Tribals

- \*293. SHRI ABANI ROY: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) whether Government have drawn any specific plan for the welfare of the tribals in Andaman & Nicobar Islands and Bastar in Madhya Pradesh;
  - (b) if so, the details thereof;
- (c) how much money has been spent on the welfare activities of tribals living in the above areas during the last two years; and
- (d) whether Government propose to give monetary help to these tribals in addition to the other facilities and if not, the reasons therefor?
- THE MINISTER OF TRIBALAFFAIRS (SHRI P.R. KYNDIAH): (a) to (d) The Ministry of Tribal Affairs implements several Central Sector/Centrally Sponsored Schemes/Programmes for the socio-economic development and financial benefits to tribals in all the States/UTs. These Schemes/Programmes are meant for the welfare of all the tribals, including those in the Union Territory of Andaman & Nicobar islands and Bastar, which is in the State of Chhattisgarh.

There is no separate plan specifically for the welfare of tribals in Andaman & Nicobar Islands and Bastar in Chhattisgarh. However, the details of funds released to the Andaman & Nicobar Administration and Government of Chhattisgarh for the welfare and development of tribals in the entire State, including Bastar, during the last two years (2002-03 and 2003-04) under the Schemes of this Ministry are enclosed as Statement.

## Statement

Details of funds released to the A&N Administration and Government of Chhattisgarh for the welfare and development oftribals in the entire State, including Bastar, during the last two years (2002-03 and 2003-04) under the Schemes of the Ministry of Tribal Affairs.

(Rs. in lakh)

SI. Name of the  No. Scheme/Programme	Andaman* Nicobar Administration		Chhattisgarh	
	2002-03	2003-04	2002-03	2003-04
1. SCAtoTSP	200.85	-	4626.18	4405.13
2. Grant under Art. 275(1) of the Constitution	-	-	2689.50	2089.00
3. Educational Complex	-	-	9.73	9.20
4. Vocational Training Centres	-	-	120.35	-
5. Research & Training	29.50	-	-	-
6. Development of Primitive Tribal Groups	-	-	198.29	121.46
7. Post-Matric Scholarship, Book Bank and	1.59	0.89	61.28	28.29
Upgradation of Merit of ST students				
8. Assistance to Voluntary Organisations	-	-	13.62	19.85
9. Exchange of Visits by Tribals	-	1.80	-	-
Total:	231.94 2.69 7718.95 6672.93			

## Allotment of land to societies

\*294. SHRI RAJEEV SHUKLA. SHRI JANESHWAR MISHRA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it has come to Government's notice that some registered societies are trying to corner Government land by applying under different names with the same Board of Directors;
- (b) if so, the Societies identified by DDA alongwith the names of the Board of Directors while ascertaining credential for allotment of the land; and
  - (c) the action taken by Government in this regard?